

West Block No.2, R.K.Puram, New Delhi

Date of hearing: 18.09.2017

[Arising out of the Order-in-Appeal No. CC/A/Cus/D-I/Gen/870/2016 dated 15.11.2016, passed by the Commissioner of Central Excise, New Delhi]

 V_S

Appearance:

Present Shri Govind Dixit, DR for the appellant

Present Shri Piyush Kumar, Advocate for the respondent

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Technical Member

Per Justice (Dr.) Satish Chandra:

The present appeal is filed against the Order-in- Appeal No. 870/2016 dated 15.11.2016.

2. Both the parties have agreed that the amount involved is less than the prescribed limit laid down by the Board's Circular No. 390/163/2010 dated 17.12.2015. As per the litigation policy the appeals are not maintainable.

3. Hence the appeal filed by the Department is dismissed.

[Dictated and Pronounced in the open court]

(V. Padmanabhan)
Technical Member

(Justice Dr. Satish Chandra)
President

Bhanu